



2026:DHC:8555



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IN THE HIGH COURT OF DELHI AT NEW DELHI

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CNR No. DLHC010326912026

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ARB.P. 1218/2026 & I.A. 19449/2026

TATA COMMUNICATIONS LIMITED

.....Petitioner

Through: Mr. Nitin Kala, Ms. Kanishka
Rawat, Advs.

versus

INTELLECT DESIGN ARENA LIMITED & ANR.

.....Respondents

Through: Mr. Ravinder Agarwal, Mr.
Manish Kumar Singh, Mr. Vasu
Agarwal, Advs.**CORAM:****HON'BLE MR. JUSTICE OM PRAKASH SHUKLA****ORDER(ORAL)**

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30.09.2026

1. At the outset, Mr. Nitin Kala, learned Counsel for the Petitioner, submits that the present petition is rendered infructuous on the ground that parties have already arrived at a settlement.
2. As both the parties have signed the mediation and conciliation agreement dated 21.09.2026, the cause of action does not survive.
3. Both parties undertake that they will abide by the settlement terms contained in the mediation and conciliation agreement dated 21.09.2026.
4. Accordingly, the present petition is dismissed as infructuous.

OM PRAKASH SHUKLA, J**SEPTEMBER 30, 2026/at**

Signature Not Verified

Signed By: PRAAGYA

ARORA

Signing Date: 30.09.2026

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